

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 17.11.2020

Appeal Lodging No. 435 of 2020

Manisha Sharma Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh
Choudhary, Advocates i/b Vidhii Partners for the Respondent.

With
Appeal Lodging No. 437 of 2020

Shubham Agarwal & Anr. Appellants

Versus

Securities and Exchange Board of India ... Respondent

Mr. Vikas Bengani, Advocate for the Appellants.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh
Choudhary, Advocates i/b Vidhii Partners for the Respondent.

With
Appeal Lodging No. 460 of 2020

Bakliwal Vyapar Pvt. Ltd. Appellant

Versus

Securities and Exchange Board of India ... Respondent

Dr. S. K. Jain, Practicing Company Secretary for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**With
Appeal Lodging No. 468 of 2020**

Deepak Kumar Agarwal Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**With
Appeal Lodging No. 479 of 2020**

Jasmine Commodities Pvt. Ltd. Appellant

Versus

Securities and Exchange Board of India ... Respondent

Dr. S. K. Jain, Practicing Company Secretary for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**With
Appeal Lodging No. 480 of 2020**

Aviral Industries Ltd. Appellant

Versus

Securities and Exchange Board of India ... Respondent

Dr. S. K. Jain, Practicing Company Secretary for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER :

1. All these appeals are arising from a common order and are being taken up together. Connect with Appeal No. 319 of 2020 and list on December 11, 2020.

2. In the meantime, the respondent may file a reply within two weeks from today. Rejoinder may be filed on or before next date of listing.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

17.11.2020
PTM